

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

25th January, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2157 (F.NO.197/168/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Pir Haji Ali Dargah" for the purpose of the said section for and from the assessment year(s) 1966-67.


(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. M/s. Habib & Co., Chartered Accountants, Patharia Palace, 75, Mohamedali Road, Bombay-3.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay with reference to his letter No.BC.II/289(14)/77-78 dt.4.11.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(PEPR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins. (RS&P), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.


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